

ITEM NO.2

COURT NO.2

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

MISC. APPLN. Diary No(s). 33859/2022 in T.P.(C) No. 2419/2019

M/S PLR PROJECTS PVT. LTD.

Petitioner(s)

VERSUS

MAHANADI COALFIELDS LIMITED & ORS.

Respondent(s)

(IA No. 54646/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 25547/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 17558/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 194820/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 25239/2023 - CLARIFICATION/DIRECTION
IA No. 159953/2022 - CLARIFICATION/DIRECTION)

Date : 12-09-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Parties

Mr. Kunal Chatterji, AOR
Ms. Maitrayee Banerjee, Adv.
Mr. Rohit Bansal, Adv.
Ms. Kshitij Singh, Adv.

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Mr. Harshit Goel, Adv.
Mr. Siddhant Singh, Adv.

Mr. Himanshu Shekhar, AOR
Mr. Parth Shekhar, Adv.
Ms. Ambali Vedasen, Adv.

Mr. Shubham Singh, Adv.
Ms. Monica Haseja, Adv.
Mr. Mayur Raj, Adv.
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Ms. Chubalemla Chang, Adv.
Mr. Prang Newmai, Adv.

Mr. Arjun Garg, AOR
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Mr. Aakash Nandolia, Adv.
Ms. Sagun Srivastava, Adv.
Ms. Shreya Bansal, Adv.

Mr. Gopal Jha, AOR

Mr. Abhimanyu Tewari, AOR
Ms. Eliza Barr, Adv.

Ms. Renuka Sahu, AOR
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Mr. Shubham Bhatia, Adv.

Mr. Inderjit Mahanty, Sr. Adv.
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Ms. Prakashi Narang, Adv.
Mr. Soubhagya Ranjan Pati, Adv.
Mr. Aashish Saini, Adv.
Mr. Madhusudan Jena, Adv.
Mr. Abhishek Choudhary, Adv.

Mr. R. K. Dash, Sr. Adv.
Mr. Suchit Mohanty, Adv.
Ms. Vandana Kaushal Mohanty, Adv.
Mr. Samarth Mohanty, Adv.
Mr. Rahul Pratap, AOR

Mr. Dhananjai Jain, AOR

Mr. Tejaswi Kumar Pradhan, AOR
Mr. Manoranjan Paikaray, Adv.

Mr. Aniruddha Purushotham, Adv.
Mr. Mohan Prasad Gupta, Adv.

Mr. Shantanu Sagar, AOR
Mr. Prabhat Ranjan Raj, Adv.
Mr. Sidharth Sarthi, Adv.
Mrs. Divya Mishra, Adv.
Mr. Anil Kumar, Adv.
Mr. Gunjesh Ranjan, Adv.

Mr. Dipak Kumar Jena, AOR
Mr. Prasanna Kumar Parhi, Adv.
Mr. R. K. Poswal, Adv.
Ms. Ranjita Dhal, Adv.
Mr. Sumit Saddi, Adv.
Mr. Pradeep Kumar Verma, Adv.

Mr. Kedar Nath Tripathy, AOR

Ms. Sneha Kalita, AOR

UPON hearing the counsel the Court made the following
O R D E R

The office report shows that the service aspect is complete. The Registry to verify whether all the contemnors have filed their affidavits or not. If some affidavits have not been filed, we grant last opportunity of two weeks to file affidavits, failing which, those contemnors will have to remain present in the Court

Learned counsel for the High Court submits that during this period of time there has been no strike except by Rayagada Bar Association. It is stated that one day's absentation took place on account of demise of an advocate.

Unfortunately as the incident may be, we cannot let judicial working come to a stand still.

Let the notice be issued to the Bar Association, Rayagada

through its President and Secretary.

List on 07th November, 2023.

The High Court to file the affidavits three days before setting forth the developments in the meantime.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER